

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-07-2024 AT 10:30 AM**

**CP(IB) No. 17/9/HDB/2020
AND
IA(IBC) 1427 & 1438/2024 in CP(IB) No. 17/9/HDB/2020
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Thirumala Logistics Pvt Ltd

...Operational Creditor

AND

Sathavahana Ispat Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1427/2024

Learned Counsel Mr Vijay K Singh, for SRA present through Video Conference.

Before we could order notice to the respondent Learned Counsel Mr C Lalith

Kumar Reddy present and stated that he has been instructed by the EPFO to

appear in this matter as such he seeks time to file Vakalat and counter; however,

learned counsel for the applicant insisted for an order de-freezing the account of

the SRA, stating that the EPFO Authorities have directed the Banker of the SRA,

to send the amount claimed as due and payable by the erstwhile Corporate Debtor

by way of a demand draft, hence as the present application is filed as there is

lurking danger for direction of EPFO being complied at any moment by the

Banker. Therefore, the learned counsel prayed for appropriate directions to pending filing of Vakalat and counter by EPFO.

Having considered the submissions, by way of “interim measure” pending filing of a counter and hearing, we here by direct Axis Bank, Mundra Branch, not to act upon the letter of the EPFO dated. 26.06.2024 until further orders of this Tribunal.

For counter and vakalat, call on 07.08.2024.

IA(IBC) 1438/2024

This being an urgency application to list the IA No 1439/2024.

Heard. **Urgency application is allowed** and IA No 1439/2024 is taken up.

IA(IBC) 1439/2024

Call on 07.08.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)